Details of Actions undertaken to reduce compliance burden for items taken

1. **Completed Activities**

|  |  |  |
| --- | --- | --- |
| **Sl. No.** | **Details of Action**  | **Status**  |
|  | NALSA to develop mobile application to enhance access of citizens availing free legal services. The mobile application will enable citizens to submit legal aid applications 24x7 from smartphones. Citizens will also be able to keep track of their legal aid applications/ legal aided cases. | Mobile application launched on 8th August, 2021. |
|  | An online Platform for Victim Compensation Scheme will be developed by NALSA to facilitate filing of application for immediate/interim compensation and registering references received from the court for payment of compensation to victims of crime. The application will have provision for tracking the progress of victim compensation application/ reference. | Mobile application launched on 8th August, 2021. |
|  | Online Platform to be developed by NALSA for Mediation including Pre-litigation Mediation along with organisation of E-LokAdalats. Through this platform, online notices to the other parties will be sent along with obtaining online consent for participation. The system will facilitate scheduling pre-LokAdalat sittings and mediation sessions etc. | Mobile application launched on 8th August, 2021. |
|  | A software patch to be developed to facilitate sending e-summons through emails/SMS alert by obtaining database of companies registered with Ministry of Corporate Affairs. Besides reducing the cumbersome procedure and logistical inconvenience in notice-serving, e-Summons will result in saving of time and cost thereby improving the overall functioning of these Courts. | New API and software patch has been developed by NIC for fetching data from the Ministry of Corporate Affairs database containing emails and mobile numbers of all registered companies to facilitate eSummons. SoP prepared in consultations with NIC and eCommitee of the Supreme Court and the same has been issued. Tested successfully in Delhi and Mumbai Commercial Courts and operationalised. Work on operationalizing e-summons in Kolkata and Bengaluru Commercial Courts is also being implemented by the respective High Courts. |
|  | Launch iOS version of JustIS app for Judicial Officers. | The IoS version of JustIS app has been launched and is now available for download from the new JustIS download portal (https:/justis.ecourts.gov.in/appstore/). Detailed installation guide has also been issued by the e-committee of Supreme Court. |
|  | Bombay HC to review the numerical adequacy of Dedicated Commercial Courts in Mumbai. | Bombay High Court has reviewed the adequacy and 2 new courts have been operationalised on 05.07.2021. |

1. **Ongoing Activities under Phase II**

|  |  |  |
| --- | --- | --- |
| **Sl. No.** | **Phase-II(15.8.2021)** | **Status**  |
|  | Simplification of Rules and Forms relating to Pre-Institution Mediation and Settlement including rationalization of mediation fees. | The Commercial Courts Act, 2015 was enacted to promote faster resolution of commercial disputes and is administered by the Department of Legal Affairs. The draft Commercial Court Rules have already been drawn and forwarded to DoLA.DoLA has informed that some rules are not within powers vested with the executive.DoLA have been requested to further examine and suggest a way forward.Once the draft rules have been examined, the same will be shared with NITI Aayog Constituted Task Force on ***Enforcing Contracts***, for further discussions. |
| 1. 2
 | Operationalization of 42 New Dedicated Commercial Courts in Delhi for which posts of Judicial Officers has been sanctioned by the Delhi Govt.  | Delhi Government has issued notification amending the Schedule for Delhi Higher Judicial Services. Delhi HC has informed that construction of 144 temporary court rooms in the existing Court complexes of Tis Hazari, Karkardooma and Saket is in advance stage. The process of appointment of Judges and staff is being fast-tracked. Expected date of making some of the Courts functional – end March 2022.  |
|  | Operationalization of 2 New Dedicated Commercial Courts in Kolkata. | Construction has been completed. MSME, West Bengal has handed over the completed building to the City Civil Court, Kolkata. The staff recruitment process for the notified Commercial Courts has also commenced. Calcutta HC has informed that the operationalization and inauguration of the Building is awaiting the kind consideration of the concerned Hon’ble Committee. |